

MC No(SH) 303 of 13
IN WP(C) No.(SH) 275 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the applicant.

Shri ND Chullai, Sr. GA, present for respondents No. 1 to 5.

Learned counsel for the applicant argued that the applicant stood in first position in the select list after appearing in the interview for the post of Assistant Teacher in Mahendraganj Deficit UP School, South West Garo Hills.

It is contended that by the resolution dated 24.06.2013 passed by the Managing Committee, Mahendraganj Deficit UP School, South West Garo Hills, an injustice has been done to the petitioner by denying him appointment, and offering appointment to the second position holder Shri Sanial Hoque (respondent No.8).

It appears that the respondent No. 8 has already joined his duties.

Having considered the submissions of the learned counsel for the applicant and the learned counsel for the respondents No. 1 to 5, this Misc. Case for interim order in the writ petition is disposed of with the observation that the appointment given to respondent No. 8 shall be subject to the decision of the WP(C)No(SH) 275 of 2013.

Misc. Case stands disposed of.

CHIEF JUSTICE

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25.09.13

WP(C) No.(SH) 67 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE

Smti SG Momin, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents
No. 1 and 2.

Shri R Majaw, Advocate, present for the respondent
No. 3.

Counter affidavits on behalf of respondents No. 1 and
2 is already filed, but the respondent No. 3 has not yet
filed the counter affidavit.

Learned counsel for respondent No. 3 prays for and
is allowed further one week's time to file counter affidavit.
No more time will be granted.

List in the week commencing from 07.10.2013.

CHIEF JUSTICE

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25.09.13

WP(C) No(SH) 71 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE

Smti SG Momin, Advocate, present for the petitioner.

Shri R Majaw, Advocate, present for respondents No 3 and 4.

Learned counsel for respondents No. 3 and 4 prays for and is allowed further one week's time to file counter affidavit.

List on 01.10.2013.

CHIEF JUSTICE

dev
25.09.13

WP(C) No.(SH) 155 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE

Shri S Deka, Advocate, present for the petitioner.

Shri N Khan, Advocate, present for Union of India
and other respondents

Learned counsel for the respondents prays for and
is allowed further three weeks' time to file counter
affidavit.

List on 24.10.2013.

CHIEF JUSTICE

dev
25.09.13

WP(C) No.(SH) 182 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE

Smti S Bhattacharjee, Advocate, present for the petitioner.

Shri KP Bhattacharjee, GA, present for respondents.

It appears that respondent No. 4 has been served with a notice sent to him by Registered Post, but no counter affidavit has been filed.

Learned counsel for respondents No. 1 to 3 prays for and is allowed further four weeks' time to file counter affidavit.

List on 24.10.2013.

CHIEF JUSTICE

dev
25.09.13

WP(C) No.(SH) 275 of 2013

25.09.2013

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioner.

Shri ND Chullai, Sr. GA, present for respondents No 1 to 5.

By means of this writ petition, the petitioner has sought for writ in nature of certiorari quashing the resolution dated 24.06.2013 passed by the Managing Committee, Mahendraganj Deficit UP School, South West Garo Hills denying the petitioner's appointment to the post of Assistant Teacher of Upper Primary School, even though the petitioner secured the first position in the select list.

Learned counsel for respondents No. 1 to 5 prays for and is allowed four weeks' time to file counter affidavit.

Issue notice to respondents No. 6, 7 and 8, who may also file their respective counter affidavits within a period of four weeks from today.

List in the week commencing from 28.10.2013. (Interim order that the appointment of respondent No. 8 if already made shall be subject to the decision of this writ petition is passed in Misc. Case No. 303 (SH) of 2013).

CHIEF JUSTICE

dev
25.09.13

WP(C) No.(SH) 289 of 2012

25.09.2013

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate, ND Chullai, Sr. GA,
present for respondents No 1 to 5.

Shri B Bhattacharjee, Advocate, present for the
respondent No. 6.

Respondents No. 5 and 6 have filed their counter
affidavits separately. The same may be taken on record.

Learned counsel for the petitioner prays for and is
allowed three weeks' time to file rejoinder affidavit.

List on 22.10.2013 for admission/order.

CHIEF JUSTICE

dev
25.09.13